GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2343

TO BE ANSWERED ON THE 03RD AUGUST, 2021/ SRAVANA 12, 1943 (SAKA)

USE OF CCTNS

†2343. SHRI PRADEEP KUMAR SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is giving importance to Crime and Criminal Tracking Network and System (CCTNS) inter operable Criminal Justice System;
- (b) if so, the details thereof;
- (c) whether a large number of police stations have not yet been connected with CCTNS software;
- (d) if so, the reasons therefor;
- (e) the action taken by the Government thereon;
- (f) the data of the number of courts using CCTNS presently, State/UT-wise; and
- (g) the number of courts making reverse transfer of data in CCTNS?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI AJAY KUMAR MISHRA)

(a) & (b): Yes, sir. Use of Crime and Criminal Tracking Networks and

Systems (CCTNS) and Inter-Operable Criminal Justice System (ICJS) is

regularly reviewed by the Government with the States/ Union Territories.

Further, the Government has leveraged the CCTNS and ICJS to launch a

series of Smart Policing initiatives for States/ Union Territories.

(c): No Sir.

(d) & (e): Does not arise in view of reply to part (c)

(f) & (g): ICJS provides access of CCTNS data to eCourts users and similarly of eCourts data to CCTNS users. However, specific details on use are not maintained centrally.

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